

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 1221/2020  
State Vs. Raman Kumar  
FIR No. 18/2020  
PS Patel Nagar  
U/s. 394/397/411/34 IPC & Section 25/27 Arms Act

20.06.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Mr. Abdul Aziz, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Raman Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

TCR received. Seen.

This accused has recently been arrested on 19/01/2020 for the offence U/s. 394/397/411/34 IPC & Section 25/27 Arms Act for committing armed robbery of cash of Rs.10,000/-. He was arrested upon identification of the complainant. The knife used for commission of robbery was recovered from the possession of applicant/accused Raman Kumar.

As per report filed by SHO PS Patel Nagar, accused Raman Kumar resides as a tenant at the given address and he has not

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*State Vs. Raman Kumar*      --2--  
*FIR No. 18/2020*  
*PS Patel Nagar*


furnished his permanent address. Moreover, this accused is stated to be a desperate criminal, being involved in three prior cases of robbery, snatching etc.

The present application has wrongly mentioned that applicant/ accused has never been arrested in any prior criminal case.

Considering the recent arrest of accused for committing a heinous offence, his criminal antecedents and nature of evidence available against him, it does not seem that accused Raman Kumar will maintain good and peaceful behaviour if granted interim bail. I do not deem it safe to enlarge the accused on interim bail. Hence, the bail application is dismissed.

TCR be sent back to the concerned court alongwith copy of this order.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

  
(VISHAL SINGH)  
ASJ-03, WEST/DELHI  
20.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 881, 882, 883, 884, 885 & 886 of 2020  
State Vs. 1. Kamlesh, 2. Sonia, 3. Radha, 4. Rohit, 5. Arti &  
6. Dharam Pal

FIR No. 183/2020  
PS Paschim Vihar East  
U/s. 376/366/328/34 IPC

20.06.2020

**This common order shall dispose of six applications filed U/s. 438 CrPC on behalf of the applicants for grant of anticipatory bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. P.K. Garg, Ld. Counsel for applicants / accused persons.  
Prosecutrix Ms. 'R' in person.

IO WSI Lucky Lama is present with case file.

Arguments heard on applications for anticipatory bail from both sides.

Investigation file perused.

1. As per statement of complainant/prosecutrix Ms. 'R' recorded U/s. 164 CrPC, she knew prime accused Amit for three



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*State Vs. Kamlesh & Ors.*  
*FIR No. 183/2020*  
*PS Paschim Vihar East*

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years. She has alleged that on 29/04/2019, on the pretext of returning some documents, accused Amit and his friend Akash met her at around 10:00pm outside her home. Accused Amit administered her some cold drink against her wish, upon drinking which she became unconscious. Complainant regained her consciousness after a long time (date not mentioned). She regained her consciousness at Mehandi Pur Balaji Dham, Rajasthan. She asked accused Amit for some water, upon drinking which she again became unconscious.

2. When complainant regained her consciousness (date not mentioned), she realized that she had been raped. On 30/04/2019, accused Amit and his friend Akash brought her back to Delhi at his home at Pahar Ganj. As complainant was not feeling well, she was taken by accused Amit to doctor's clinic on 01/05/2019.

3. At accused Amit's home, his mother Radha, his sister-in-law Sonia, sister Arti and aunt (bua) Kamlesh (all accused herein) administered her some intoxicant/sedative with food, upon eating which she became unconscious.

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*State Vs. Kamlesh & Ors.*

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*PS Paschim Vihar East*

4. Accused Amit's father Dharampal, brother Rohit and friend Akash (all accused herein) acted in common intention with other co-accused persons to harm the complainant and they had sexually and mentally exploited the complainant.
5. When complainant regained her consciousness on 01/05/2019 at around 08:00pm, all the above mentioned accused persons threatened the complainant and showed her some photographs of her alleged marriage with accused Amit. When she denied to having married accused Amit, the accused persons threatened to kill her parents and brother. The accused persons kept administering her some intoxicant/sedative to keep her drowsy.
6. On 30/05/2019, the accused persons telephoned father of the complainant and asked for ransom amount of Rs.20 lakh to release the complainant. On that day, the complainant somehow escaped from the custody of accused persons and came to her home. At her home, the complainant felt depressed and regained her consciousness on 07/06/2019. When the complainant and her family approached local police, they did not co-operate and refused to register FIR.

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*State Vs. Kamlesh & Ors.*  
*FIR No. 183/2020*  
*PS Paschim Vihar East*

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7. Ld. Counsel for applicants/accused persons has argued that the accused persons have been falsely implicated by the complainant. In fact, the complainant voluntarily and willingly married accused Amit with whom she had long standing love affair. Ld. Counsel for applicants/accused persons has furnished the photocopy of marriage certificate dated 01/05/2019 issued by Arya Samaj Mandir, Rajindra Market, Near Tis Hazari Courts, regarding marriage between complainant and accused Amit. Original marriage certificate be handed over to the IO for verification.
8. Ld. Counsel for applicants/accused persons has also furnished several colour photographs of complainant with accused Amit at several places, including at the time of performance of their marriage, at shopping mall, outside a crowded temple, in a Gurudwara premises, in Metro Train, at a birthday party etc. The photographs be also handed over to the IO.
9. Admittedly, no PCR call or police complaint was ever made by any of the family member of complainant when she was allegedly kidnapped / abducted by the accused. Similarly, no PCR

*Contd..5..*



*State Vs. Kamlesh & Ors.*  
*FIR No. 183/2020*  
*PS Paschim Vihar East*

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call was ever made by the complainant herself. In the court, when the colour photographs were put to complainant, she has failed to explain any of the photographs related to her marriage etc. There is no medical record of the complainant related to allegedly repeated administration of intoxicant/sedative substance to her.

10. The version of the complainant does not match up with the facts discovered in investigation. The complaint does not sound convincing. The marriage certificate and photographs furnished by Ld. Counsel for applicants/accused persons need investigation as they have material bearing upon the authenticity of conflicting facts alleged by the parties.

11. There seems to be no reason to take applicants/accused persons in judicial custody. Subject to condition that applicants/accused persons shall co-operate with the IO and shall join the investigation as and when required by IO, the anticipatory bail applications are allowed. In the event of arrest, applicants/accused persons 1. Kamlesh, 2. Sonia, 3. Radha, 4. Rohit, 5. Arti & 6. Dharam Pal shall be admitted to bail, subject to furnishing bail bonds of

*Contd..6..*



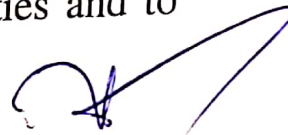
*State Vs. Kamlesh & Ors.*  
*FIR No. 183/2020*  
*PS Paschim Vihar East*

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Rs.25,000/- each with one surety of like amount each to the satisfaction of IO/SHO. The applicants/accused persons shall not attempt to contact or threaten the complainant.

The anticipatory bail applications are disposed of accordingly.

Copy of order be given dasti to both the parties and to the IO, as prayed for.

  
**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1123/2020  
Rashi Kohli Vs. State  
FIR No. 114/2020  
PS Paschim Vihar East  
U/s. 323/341/354/308/452/506/509/34 IPC**

20.06.2020

**This is an application moved on behalf of applicant  
Rashi Kohli for cancellation of bail of accused Gajender @  
Rahul.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Lovish Seth, Ld. Counsel for applicant has been appeared through video conferencing through video call at his mobile no. 9560653501 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

Sh. Nepal Singh, Ld. Counsel for non-applicant / accused.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

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**Bail Application No. 1123/2020**  
**Rashi Kohli Vs. State**  
**FIR No. 114/2020**  
**PS Paschim Vihar East**  
**U/s. 323/341/354/308/452/506/509/34 IPC**

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Ld. Counsel for applicant through video call submits that he wishes to withdraw the present application for cancellation of bail of non-applicant/accused Gajender @ Rahul. In this regard, Sh. Lovish Seth, Ld. Counsel for applicant Rashi Kohli sent an SMS from his mobile number 9560653501 to the mobile number 9958227234 of Reader Sh. Rajesh Kumar.

In view of the submission made by Ld. Counsel for applicant / complainant, the present application for cancellation of bail is dismissed as withdrawn.

Copy of the order be given dasti to both the parties, as prayed for.



**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1252/2020  
State Vs Utkrash @ Jiva  
FIR No. 322/2020  
PS Tilak Nagar  
U/s. 394/397/34 IPC & Section 25/27 Arms Act**

20.06.2020

**This is an application moved for grant of regular bail  
under Section 439 Cr.PC on behalf of applicant / accused Utkrash  
@ Jiva.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rovin Kumar, Ld. Counsel for applicant/accused has  
appeared through video conferencing through video call at his mobile  
no. 8130376733 called through mobile no. 9958227234 of Reader Sh.  
Rajesh Kumar.

The video call conference has been conducted on speaker  
mode so that the submissions made by Ld. Counsel for applicant/  
accused is visible and audible to all the persons present in the court  
room.



**Contd..2..**

**Bail Application No. 1252/2020**  
**State Vs Utkrash @ Jiva**  
**FIR No. 322/2020**  
**PS Tilak Nagar**  
**U/s. 394/397/34 IPC & Section 25/27 Arms Act**

-2-

Police reply received from SI Anshu Kadian, PS Tilak Nagar alongwith report regarding no previous involvement of applicant/accused in any other case.

Arguments heard on the bail application from both sides.

As per report, this accused alongwith two accomplices stabbed complainant Pawan Kumar with knife and robbed him of his mobile phone and cash in the intervening night of 24-25.04.2020 at around 03.15am.

The accused persons were arrested out of whom the weapon of offence, i.e., knife was recovered from the possession of applicant/accused Utkrash @ Jiva, whereas robbed mobile phone and cash were recovered from co-accused persons. All the accused persons, including applicant/accused Utkrash @ Jiva refused to participate in judicial TIP.

Considering the commission of heinous offence of stabbing and armed robbery by the accused at 03.15am and the nature of evidence available against him the accused seems to be of

**Contd..3..**



**Bail Application No. 1252/2020**  
**State Vs Utkrash @ Jiva**  
**FIR No. 322/2020**  
**PS Tilak Nagar**  
**U/s. 394/397/34 IPC & Section 25/27 Arms Act**

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dangerous character and cannot be trusted to maintain good and peaceful behaviour if bail is granted. Accordingly, bail application of applicant/accused Utkrash @ Jiva is dismissed.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 1248/2020  
State Vs. Raja @ Achu  
FIR No. 461/2019  
PS Rajouri Garden  
U/s. 392/394/397/34 IPC

20.06.2020

**This is an application filed U/s. 439 CrPC on behalf of applicant/accused for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Mukesh Khanna, Ld. Counsel for applicant/accused.

Reply to the bail application alongwith report regarding previous involvement of accused Raja @ Achu received from IO/SHO PS Rajouri Garden.

Arguments heard from both sides.

Considering the involvement of applicant/accused in prior criminal cases, the present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. However, considering that the accused has his ailing wife and mother at home to take care of, the application for interim bail is allowed.



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*State Vs. Raja @ Achu*      --2--  
*FIR No. 461/2019*  
*PS Rajouri Garden*

Accused Raja @ Achu has been in J/c since the year 2019.


Accused Raja @ Achu is admitted to interim bail of 15 days, subject to furnishing personal bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Jail Superintendent on expiry of interim bail of 15 days or 06/07/2020, whichever is earlier. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to concerned Jail Superintendent for intimation.

  
**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1245/2020  
State Vs Shahbuddin @ Totan  
FIR No. 609/2020  
PS Khyala  
U/s. 307/34 IPC & Section 27/54/59 Arms Act**

20.06.2020

**This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Shahbuddin @ Totan.**

**Present:** Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Sh. V K Sharma, Ld. Counsel for applicant/accused.  
IO SI Tarsem Lal present in person and files reply.

Arguments heard on bail application from both sides.

Case file perused.

As per FIR, when complainant Karan Kumar @ Sonu was returning to his home in his car on 10.06.2020 at around 12.00 midnight, wife of applicant/accused Shahbuddin @ Totan (**neighbour of complainant**) accosted him of rash driving because of which there

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**Bail Application No. 1245/2020**  
**State Vs Shahbuddin @ Totan**  
**FIR No. 609/2020**  
**PS Khyala**  
**U/s. 307/34 IPC & Section 27/54/59 Arms Act**

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was verbal exchange of abuses between complainant and applicant/accused Shahbuddin @ Totan. In the meantime, applicant/accused Shahbuddin @ Totan called his friend Rinku @ Sagar who took out his pistol and fired at complainant Karan Kumar, his mother and his wife.

Complainant Karan Kumar sustained bullet injury on his right shin / calf, mother of complainant sustained bullet injury on her right hip/ gluteal region, whereas wife of complainant sustained bullet injury on both of her legs.

IO states that in order to create a false evidence in favour of applicant/accused Shahbuddin @ Totan, his friend / accomplice Rinku @ Sagar gave him superficial gunshot injury on his right flank.

IO has discovered three empty cartridges of 7.65 bore at the spot, reflecting that only one gun was used at the spot.

The MLC of injured Karan Kumar, Bharti, Gursaranjeet and Shahbuddin @ Totan reflects that they were brought to GGS hospital by PCR (P6), ASI Dharam Pal Singh.

**Contd..3..**

**Bail Application No. 1245/2020**  
**State Vs Shahbuddin @ Totan**  
**FIR No. 609/2020**  
**PS Khyala**  
**U/s. 307/34 IPC & Section 27/54/59 Arms Act**

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Discovery of three empty cartridges from the spot, although there are four injured persons cannot confirm the submissions of the IO that only one gun was used in the incident. It seems that IO SI Tarsem Lal is not been able to do justice to the case and is not able to investigate the case competently.

**Accused Rinku @ Sagar is still absconding and is stated to be BC of PS Khyala.**

Issue notice to SHO, PS Khyala to appear in person and report about progress of investigation of the case on the NDOH.

Put up for further arguments on 03.07.2020.



**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1247/2020  
State Vs Ravinder Kumar @ Ravi  
FIR No. 1089/2015  
PS Patel Nagar  
U/s. 420/468/471/120B IPC**

20.06.2020


**This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Ravinder Kumar @ Ravi.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. M A Siddiqui, Ld. Counsel for applicant/accused.

Police reply received from SI Manoj Kumar from PS Patel Nagar alongwith report regarding previous involvement in case FIR No. 231/2014, PS Patel Nagar.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. However, considering that the applicant/accused has been in JC for around six years, in order to take care of physical and mental health of the

**Contd..2..**



**Bail Application No. 1247/2020**  
**State Vs Ravinder Kumar @ Ravi**  
**FIR No. 1089/2015**  
**PS Patel Nagar**  
**U/s. 420/468/471/120B IPC**

-2-

accused and social distancing in the jail, applicant/accused **Ravinder Kumar @ Ravi** is admitted to interim bail of 15 days, subject to furnishing personal bond of Rs.30,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 15 days or 05.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of order be given dasti.



**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No.  
State Vs Vishal Gurang @ Chini  
FIR No. 231/2014  
PS Patel Nagar  
U/s. 302/323/341/34 IPC**

20.06.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. Yogesh Swaroop, Ld. Counsel for applicant/accused.

Police report received from SI Kamal Sharma alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules on 02.05.2017.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. However, considering that the applicant/accused has been in JC for around six years, in order to take care of physical and mental health of the

**Contd..2..**



**Bail Application No.**  
**State Vs Vishal Gurang @ Chini**  
**FIR No. 231/2014**  
**PS Patel Nagar**  
**U/s. 302/323/341/34 IPC**

-2-

accused and social distancing in the jail, applicant/accused **Vishal Gurang @ Chini** is granted interim bail for a period of 15 days from the date of his release, on furnishing a personal bond in the sum of Rs.30,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 15 days or 05.07.2020, whichever is earlier.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of order be given dasti.

  
**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1250/2020**

**State Vs Raju**

**FIR No. 129/2020**

**PS Nangloi**

**U/s. 457/380 IPC**

20.06.2020

**This is an application moved for grant of anticipatory bail under Section 438 Cr.PC on behalf of applicant / accused Raju.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Parveen Vashisht, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9899628017 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

IO HC Anil Kumar present and files report.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



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**Bail Application No. 1250/2020**  
**State Vs Raju**  
**FIR No. 129/2020**  
**PS Nangloi**  
**U/s. 457/380 IPC**

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IO HC Anil Kumar reports that during investigation, the stolen mobile phone was found being used with mobile number 8447200338, used by a person called Ravi. When IO inquired about the stolen mobile phone from Ravi, he reported that the said phone was briefly borrowed by him from his friend Raju (accused herein). The stolen mobile phone is stated in possession of applicant/accused Raju. There is no eye witness to the incident of theft.

Considering the facts and circumstances of the case, the applicant/accused is granted interim protection till NDOH with direction to join the investigation as and when required by the IO/SHO. Concerned IO/SHO is directed not to take any coercive action against applicant/accused till then.

Put up for further arguments on 06.07.2020.



**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Ravinder Kumar @ Ravi  
FIR No. 231/2014  
PS Patel Nagar  
U/s. 302/323/341/34 IPC**

20.06.2020

**This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Ravinder Kumar @ Ravi.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.  
Sh. M A Siddiqui, Ld. Counsel for applicant/accused.

Police reply received from SI Manoj Kumar from PS Patel Nagar alongwith report regarding previous involvement in case FIR No. 1089/2015, PS Patel Nagar.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. However, considering that the applicant/accused has been in JC for around six years, in order to take care of physical and mental health of the accused and social distancing in the jail, applicant/accused **Ravinder Kumar @ Ravi** is admitted to interim bail of 15 days, subject to

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**State Vs Ravinder Kumar @ Ravi**  
**FIR No. 231/2014**  
**PS Patel Nagar**  
**U/s. 302/323/341/34 IPC**

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furnishing personal bond of Rs.30,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 15 days or 05.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of order be given dasti.



**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No.  
State Vs Vipin Kumar Tanti  
FIR No. 62/2013  
PS Paschim Vihar  
U/s. 302/201/120B/34 IPC**

20.06.2020

**This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Vipin Kumar Tanti.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pawan Gupta, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 98999955469 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Police reply received from SHO, PS Paschim Vihar alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

Contd..2..



**Bail Application No.  
State Vs Vipin Kumar Tanti  
FIR No. 62/2013  
PS Paschim Vihar  
U/s. 302/201/120B/34 IPC**

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Report from the concerned Jail Superintendent still not received.

**Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.**

Put up for receipt of report and consideration of bail application for 22.06.2020.



**(VISHAL SINGH)  
ASJ-03, WEST/DELHI  
20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 596  
State Vs Poonam Bakshi  
FIR No. 252/2017  
PS Paschim Vihar West  
U/s. 419/420/468/471 IPC**

20.06.2020

**This is an application moved for grant of anticipatory  
bail under Section 438 Cr.PC on behalf of applicant / accused  
Poonam Bakshi.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**

**None for the applicant/accused.**

**None for fourth consequent date. Hence, the bail  
application is dismissed in default for non-prosecution.**



**(VISHAL SINGH)  
ASJ-03, WEST/DELHI  
20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 886/2020  
State Vs Sonu  
FIR No. 1036/2006  
PS Rajouri Garden  
U/s. 326/34 IPC**

20.06.2020

**This is an application moved for grant of regular bail  
under Section 439 Cr.PC on behalf of applicant / accused Sonu.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. A T Goel, Ld. Counsel for applicant/accused has  
appeared through video conferencing through video call at his mobile  
no. 9990499856 called through mobile no. 9958227234 of Reader Sh.  
Rajesh Kumar.

Police report and jail report still not received.

Issue notice to concerned Jail Superintendent to report  
about conduct of the accused during custody in jail.

Issue notice to the IO/SHO, PS Rajouri Garden to report  
about threat perception to the victim / witnesses and previous  
involvement report of applicant/accused for NDOH.

Put up for consideration of bail application on 26.06.2020.

  
**(VISHAL SINGH)  
ASJ-03, WEST/DELHI  
20.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 588/2020  
State Vs. Pradeep Drall  
FIR No. 162/2019  
PS Mundka  
U/s. 304B/498A/34 IPC

20.06.2020

**This is an application filed U/s. 439 CrPC on behalf of applicant/accused for grant of regular bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9999573436 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

Reply to the bail application received from IO/SHO PS Mundka.

Arguments on bail heard from both sides.

The only ground taken in the application for grant of bail to the accused is that accused needs to take care of his ailing mother (54 years old) and due to COVID-19 situation. Mother of applicant/accused is also an accused in this case and is presently on bail. As per application, the accused is innocent and has been falsely implicated in this case.



*Contd..2..*

*State Vs. Pradeep Drall*  
*FIR No. 162/2019*  
*PS Mundka*

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However, the applicant/accused faces trial of causing dowry death of his wife on 26/04/2019. Charge U/s. 498A/304B/34 IPC has been framed on 07/12/2019. The material witnesses are yet to be examined. The charge against the accused is very serious and there is sufficient evidence available on record against him.

Considering the gravity of offence, the evidence available against the accused and the fact that material witnesses remain to be examined, I do not find it a fit case for grant of bail to the accused. Hence, the bail application is hereby dismissed.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.



(VISHAL SINGH)  
ASJ-03, WEST/DELHI  
20.06.2020



**IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
(WEST), TJS HAZARI COURTS, DELHI**

**Bail Application No. 886/2020**

**State Vs Sonu**

**FIR No. 1036/2006**

**PS Rajouri Garden**

**U/s. 326/34 IPC**

**20.06.2020**

**This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Sonu.**

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.**


**Sh. A T Goel, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9990499856 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.**

**Police report and jail report still not received.**

**Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.**

**Issue notice to the IO/SHO, PS Rajouri Garden to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.**

**Put up for consideration of bail application on 26.06.2020.**

  
**(VISHAL SINGH)**  
**ASJ-03, WEST/DELHI**  
**20.06.2020**